

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 3295 TO BE ANSWERED ON. 01.01.2019

Neem Coating of Urea

3295. SHRI RAVNEET SINGH:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government has noticed a reduction in the sales of urea after it had mandated neem coating;
- (b) if so, the details thereof;
- (c) whether cases of urea being utilised for non-farming purposes has been noticed; and
- (e) if so, the number of such cases in the country, State-wise, especially in Punjab?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING, AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(RAO INDERJIT SINGH)

(a) & (b): Madam, Entire quantity of indigenously produced urea and imported urea is being neem coated w.e.f 1st September, 2015 and 1st December, 2015 respectively. Year-wise sales of urea during 2013-14, 2014-15, 2015-16, 2016-17 & 2017-18 are 304.54 LMT, 308.74 LMT, 319.68 LMT, 296.07 LMT & 303.06 LMT respectively.

(c) & (d): Government of India has declared fertilizer as an essential commodity under the Essential Commodities Act, 1955 (ECA) and notified Fertilizer (Control) Order (FCO), 1985 & Fertilizer (Movement Control) Order, 1973 under the EC Act. State Governments have been adequately empowered to check diversion of fertilizers and to conduct search, make seizures and take punitive action against any person violating provisions of FCO, 1985 and Essential Commodities Act, 1955. It is informed that during the period from 2016-17 to 2018-19 (till date) only one case of diversion (in the year 2017-18) has been reported by the State Government of Uttarakhand.